RETURN FOR MANUFACTURERS FOLLOWING SIMPLIFIED EXPORT PROCEDURE

1. Name and address of the manufacturing unit
2. Range, Division and Commissionerate
3. Code Number (Wherever allotted) by Central Excise Department*
4. Financial Year
5. The period (quarter for which statement is submitted)
6. Description, quantity and value of goods cleared for home consumption during the quarter
7. Description, quantity and value of goods cleared during the quarter:
   i) for direct export
   ii) for export through merchant exporter
8. Progressive total of clearances for home consumption up to the quarter.
9. Details of value of clearances for which proof of export not received within 6 months.

The following manufacturers shall follow regular procedure of ARE.1 and bond/letter of undertaking for exports:

(i) Those who are availing facility of credit under CENVAT Credit Rules, 2001
(ii) Those who are claiming rebate of duty paid on materials under Rule 18 of the Central Excise (No.2) Rules, 2001 read with notification 41/2001-Central Excise (N.T.) dated 26.6.2001, and/or
(iii) Those who are engaged in the manufacture of export goods under bond under Rule 19 (2) of the Central Excise (No.2) Rules, 2001 read with notification 44/2001-Central Excise (N.T.) dated 26.6.2001

Proforma of Running Bond Account in respect of B-1 Bond

4. Consolidated B-1 Bond No. & Amount of Bond.
5. Whether with Surety of Security.
6. Name of Surety & his complete address.

<table>
<thead>
<tr>
<th>Date</th>
<th>Particulars</th>
<th>Credit Rs.</th>
<th>Debit Rs.</th>
<th>Balance</th>
<th>Remarks</th>
<th>Signature of Exporter</th>
</tr>
</thead>
</table>
Opening Balance | Cr.......... |  
|-----------------|------------|  

Note: -

1. Debit & Credit entries should be entered in separate lines.

2. Opening Balance is the amount of Bond as soon as it is executed and accepted.

3. Debit entry shall be made on Block Transfer, while issuing certificate of Provisional debit or exports.

4. Credit entry shall be made in the manner specified in the instructions.

PRO FORMA OF DEMAND IN RESPECT OF SHORT SHIPMENT OF EXPORTS CLEARED WITHOUT PAYMENT OF CENTRAL EXCISE DUTY UNDER BOND

From  __________________________
____________________________

To         _____________________________
_____________________________

Subject: Demand in respect of short shipment of exports cleared without payment of C. Ex. Duty under bond.

Kindly refer to ARE.1 No. .............. under which (qty.) of .............. (description of goods) were taken clearance without payment of Central Excise duty on your execution of Bond No. .............. On scrutiny of the documents submitted by you as proof of export, it is observed that only ........... Qty. of ............ (Description of goods) have been shipped under S.Bo. No./Bill of export No. .............. dated .............. from ........... (Name of port/airport/ICD/LCS). The quantity short shipped is ................. (qty.) of ............ (description of goods) on which Central Excise duty payable works out to be Rs.............. (as detailed in annexure).

You are hereby called upon to deposit the difference within 10 days failing which it should be explained to (Name of officer to be given) as to why action shall not be taken for recovery in terms of the Bond executed and other provisions of Central Excise Law.

(You are further required to state as to why penal actions shall not be taken against you for contravention of C.E. Rules. (Relevant rules to be cited).

Superintendent of Central Excise (Seal)